Draft CERC (Indian Electricity Grid Code) Regulations, 2022

Public Hearing at Hon'ble CERC :19th October 2022

Central Transmission Utility of India Limited

Reg 5(4): Transmission Resource Adequacy Planning

As per Regulation :

(a) CTU shall undertake assessment and planning of the inter-State transmission system as per the provisions of the Act and shall inter alia take into account:

(i) adequate power transfer capability across each flow-gate;

(ii) import and export capability for each control area;

(iii) import and export capability between regions; and

(iv) cross-border import and export capability.

CTU Comments:

(a) CTU shall undertake assessment and planning of the inter-State transmission system as per the provisions of the Act, CERC Regulations, CEA planning Criteria, CEA Technical standards for Connectivity etc. and shall inter alia take into consideration import and export capability between regions;

Reg 9: Connectivity Agreement

USERS SEEKING CONNECTIVITY UNDER GNA

As per Regulation:

In case of users seeking connectivity to the ISTS under GNA Regulations, Connectivity Agreement shall be signed between such users and the CTU.

CTU Comments:

The proposed detailed process along with the requisite formats for technical data to be submitted by Connectivity grantee for signing Connectivity Agreement are included as a part of Detailed Procedure for CERC (Connectivity and GNA to ISTS) Regulation, 2022.

INTERSTATE TRANSMISSION LICENSEE

As per Regulation:

In case of an inter-State transmission licensee, Connectivity Agreement shall be signed between such licensee and CTU after the award of the project and before physical connection to ISTS.

CTU Comments:

In case of an ISTS licensee**/STU**, Connectivity Agreement shall be signed between such licensee**/STU** and CTU after the award of the project and before physical connection to ISTS.

Note: The procedure for signing of Connectivity Agreement and submission of technical data by ISTS before physical connection to the grid would be submitted to CERC and uploaded in the CTU website.

Reg 27(1)(c): Declaration of Commercial Operation

Transmission System Under RTM

As per Regulation:

(i)……Provided also that in case a transmission system or an element thereof:

executed under RTM is prevented from regular service on or after the scheduled COD for reasons not attributable to the transmission licensee or its supplier or its contractors but is on account of the delay in commissioning of the concerned generating station or in commissioning of the upstream or downstream transmission system of other transmission licensee, the transmission licensee shall approach the Commission through an appropriate petition along with ***a certificate from the CTU to the effect that the transmission system is complete as per the applicable CEA Standards***, for approval of the commercial operation date of such transmission system or an element thereof:

CTU Comments:

CEA may issues certificate to transmission licensee itself for fulfilment of applicable CEA standards as per existing practices.

Reg 27(1)(c): Declaration of Commercial Operation

Transmission System Under TBCB

As per Regulation:

Provided also that in case of inter-State Transmission System executed through Tariff Based Competitive Bidding, the transmission licensee may declare deemed COD of the ISTS in accordance with the provisions of the Transmission Service Agreement ***after obtaining a certificate from the CTU to the effect that the transmission system is complete as per the specifications of the bidding guidelines and applicable CEA Standards***.

CTU Comments:

Transmission licensee under TBCB may declare deemed COD of the ISTS in accordance with the provisions of the Transmission Service Agreement after obtaining a certificate as follows:

1. From CEA to the effect that the transmission system is completed as per the applicable CEA Standards.

2. from CTU to the effect that the transmission system is completed as per the specifications of the bidding guidelines.

Reg 29(3): System Security

As per Regulation:

Maintenance of grid elements shall be carried out by the respective users, transmission licensees, STUs and CTU in accordance with the provisions of the Central Electricity Authority (Grid Standards) Regulations, 2010…..

CTU Comments:

CTU is not tasked with carrying out maintenance of Grid Elements.

Reg 32(3): Outage Planning

As per Regulation:

(d) CTU is one of the agency for submission of proposed outage for the next financial year to RPC with the earliest start date and latest finishing date by 31st October every year.

(f) All users, CTU, STUs, licensees shall follow the annual outage plan. If any deviation is required, the same shall be allowed only with prior permission of the concerned RPC, which shall consult the concerned RLDC and NLDC.

CTU Comments:

CTU shall not be the part of Outage planning as it is carried out for approval of outages in real time operation by RPC in consultation with NLDC/RLDCs.

Reg 47.9: Energy Metering and Accounting

As per Regulation:

(a) The CTU shall be responsible for installation, operation and periodic calibration of Interface Energy Meters (IEMs) covering all the ISTS interface points, points of connections between the regional entities, cross border entities and other identified points for recording of actual active and reactive energy interchanged in each time-block through those points.

CTU Comments:

The CTU shall provide special energy meters/Interface Energy Meters to all transmission licensees/ GENCO's/ Utilities for all inter connections between the regional entities and other identified points for recording of actual net MWh interchanges and MVArh drawls.

As per Regulation:

(d) CTU shall provide access to such metering data to concerned RLDC and SLDCs.

CTU Comments:

This clause may be deleted. As per CEA metering regulation:

"Meter data recording and sending to RLDC are the responsibilities of respective Generation company or licensee in whose premises the meters are installed".

Moreover, it is stated that the metering data is either stored in the meter or local PC at the substation premises. CTU does not have any access to this data.

Reg 47.9: Energy Metering and Accounting

As per Regulation:

(e) CTU shall be responsible for installation of Automatic Meter Reading and shall ensure that all IEMs not capable of having the facility of AMR are phased out within two (2) years on effectiveness of these regulations.

CTU Comments:

CTU shall be responsible for installation of Automatic Meter Reading.

Installation of AMR would automatically include phasing out of AMR non-compliant meters.

As per Regulation:

(f) Entities in whose premises the IEMs are installed shall be responsible for

(ii) taking weekly meter readings for the seven day period ending on the preceding Sunday 2400 hrs and transmitting them to the RLDC by Tuesday noon, in case such readings have not been transmitted through automatic remote meter reading (AMR) facility.

CTU Comments:

(f) Entities in whose premises the IEMs are installed shall be responsible for

(ii.a) Ensuring healthiness of the AMR facility within the Substation.

(ii.b)Taking weekly meter readings for the seven days…….automatic remote meter reading (AMR) facility.

Reporting and Drafting Procedure Requirement

All India Transmission Review (Yearly)	Planned Inter-regional And ISTS-STU Power Transfer Capability For The Next 3-5 Years(yearly)

CTU Comments:

In accordance with the Electricity Rules, 2021, CTU is drawing up plan for ISTS for up to next 5 years on rolling basis every year in consultation with Stakeholder including operational feedback from POSOCO. The network plan is reviewed on half-yearly basis. Toward this, the ISTS Planning Procedure has already been prepared and available on CTU website.

CTU Comments:

- Declaration of Planned inter-regional power transfer capability for upcoming 4 years is done by CTU on regular basis at CTUIL website.
- In terms of regulation 5(4)(b), STU shall undertake assessment and planning of the intra-State transmission system as per the provisions of the Act and shall inter alia take into account:

  (i) import and export capability across ISTS and STU interface; and

  (ii) adequate power transfer capability across each flow-gate.

Thank You